

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM NO. 106**  
**(IB)-1305(PB)/2019**

**IN THE MATTER OF:**

Sh. Ashok Bansal

.... Applicant/petitioner

v.

Rajesh Projects (India) Ltd.

.... Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 23.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

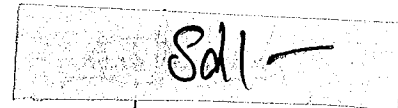
Mr. Shikhar Kumar, Advs.

**ORDER**

There is a stay order granted by Hon'ble the Supreme Court in respect of the corporate debtor wherein the proceedings before this Tribunal have been stayed. Accordingly, hearing is deferred to 05.08.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

23.07.2019  
Aarti Makker